

`ITEM NO.8

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 491/2022

BILKIS YAKUB RASOOL

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 99431/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 189394/2022 - EX-PARTE AD-INTERIM RELIEF, IA No. 189393/2022 - EXEMPTION FROM FILING O.T.)

WITH

W.P.(CrI.) No. 319/2022 (PIL-W)

(IA No. 175331/2023 - APPLICATION FOR PERMISSION

IA No. 175329/2023 - APPLICATION FOR PERMISSION

IA No. 175095/2023 - APPLICATION FOR PERMISSION

IA No. 175015/2023 - APPLICATION FOR PERMISSION

IA No. 160107/2023 - APPLICATION FOR PERMISSION

IA No. 177399/2023 - APPLICATION FOR PERMISSION

IA No. 120893/2022 - CLARIFICATION/DIRECTION

IA No. 125604/2022 - INTERVENTION APPLICATION

IA No. 131457/2022 - INTERVENTION/IMPLEADMENT

IA No. 135510/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(CrI.) No. 326/2022 (PIL-W)

(IA No. 121799/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 121800/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 192621/2022 - EXEMPTION FROM FILING O.T.)

W.P.(CrI.) No. 352/2022 (PIL-W)

(IA No. 132343/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 106376/2023 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(CrI.) No. 403/2022 (PIL-W)

(IA No. 149781/2022 - EXEMPTION FROM FILING O.T.)

W.P.(CrI.) No. 422/2022 (PIL-W)

Date : 12-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

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Mr. Shailja Sharma, Adv.  
Ms. Rinki Singh, Adv.

Mr. Sandeep Singh, AOR

Mr. Prashant Padmanabhan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned senior counsel and learned counsel for the petitioners.

Learned counsel for the respondent - State of Gujarat to submit the original records.

At this stage, Ms. Swati Ghildiyal, learned counsel submits that since the original records are in Gujarati, the English translation of the same shall be submitted.

In the circumstances, learned counsel is directed to furnish the original records as well as the English translation to the Court on Monday i.e. 16.10.2023.

The respondent - Union of India also to submit the original records on Monday i.e. 16.10.2023.

Judgment reserved.

(SWETA BALODI)  
COURT MASTER (SH)

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)